

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA



OA. 350/180/2021

Date of order 06.04.2021

Present :Hon'ble Ms.Bidisha Banerjee, Judicial Member
Hon'ble Dr.Nandita Chatterjee, Administrative Member

Srabanti Bhadra, daughter of Late-Sanat Chatterjee, Ex-Commercial Porter/Traffic, Metro Railway, wife of Subir Kumar Bhadra, aged about 37 years, by occupation Housewife, residing at Village & PS Office Nasaratpur, Police Station Nandanghat, District- Purba Burdwan, Pin 715519.

.....Applicants

-versus-



1. Union of India, service through the General Manager, Metro Railway, Metro Rail Bhawan, 33/1, J.L. Nehru Road, Kolkata-700071.
2. The Principal Chief Personnel Officer, Metro Railway, Metro Rail Bhawan, 33/1, J.L. Nehru Road, Kolkata-700071.
3. The Senior Personnel Officer, Metro Railway, Metro Rail Bhawan, 33/1, J.L. Nehru Road, Kolkata-700071.

.....Respondents.

For the Applicant : Mr. B. Chatterjee, Counsel

For the Respondents : Ms. D. Nag, Counsel

O R D E R (Oral)

Per Ms.Bidisha Banerjee, JM:

Heard 1d. Counsel for both the parties.

2. This OA has been filed to seek the following reliefs:

"8(a) An order do issue directing the respondent authorities to issue letter of appointment to the applicant upon considering her n compassionate ground.

(b) An order do issue directing the respondent authorities to release/disburse the Provident Fund amount alongwith interest calculated as per the prevalent Banking rate, as around from 21.07.2019.

(c) An order directing the respondent authorities to produce all relevant records so that concessionable justice may be rendered.

(d) Costs

(e) Any other order or orders be passed as Your Lordship may deem fit and proper."

3. Ld. Counsel for applicant submits that prayer 8(b) may be deleted and therefore he only presses for prayer 8(a) for compassionate appointment.

4. Since the order dated 10.11.2020 is cryptic whereas reason is the heart beat of every conclusion, we quash the order dated 10.11.2020 and remand back the matter to the respondent no. 2 who is the Principal Chief Personnel Officer, Metro Rly. to issue a well-reasoned and speaking order within a period of 2 months from the date of receipt of a copy of this order and communicate the same to the applicant.

5. OA is accordingly disposed of. No costs.

(Dr.NanditaChatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

pd